## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 467/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE PARTIES: M/s. Arimas Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Howar All Admit

## **NOT ON BOARD**

## ORDER CSP 467/230-232/NCLT/MB/MAH/2017 CSP 469/230-232/NCLT/MB/MAH/2017

For the Petitioner Counsel having given precipe saying that a clerical mistake has been crept in the Order dated 20.7.2017 in para 16 mentioning the prayer clause as (a) to (e) instead of mentioning it as (a) and (b), it is hereby modified as (a) & (b).

Accordingly, the order dated 20.7.2017 is corrected with a direction for release of corrected order.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR** 

Member (Judicial)